

State vs. Imran Khan @ Raja
FIR no. 32/2021
PS New Ashok Nagar
U/s 379/356/411/34 IPC

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Arvind Saxena, ld. Counsel for the applicant/
accused.
IO HC Ashok through VC.

Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 25.04.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

On specific query from the IO, IO submits that the complainant is not in a position to identify the accused and he has recorded the statement of the complainant to this effect.

The accused is shown to be in custody since 25.04.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, nature of offence in question and the submissions of IO, accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the to Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021

State vs. Vipin
FIR no. 56/2021
PS Preet Vihar
U/s 420/120-B/34 IPC

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application moved on behalf of the applicant/accused for grant of interim bail.

Present: Ld. APP for the State.

Sh. Pradeep Teotia, ld. counsel for the applicant/accused.

Heard.

Due to some personal reason, I wish to recuse from passing any order in the aforesaid matter.

Let this application be put up before ld. CMM (East) on today at 2.30 pm for appropriate orders.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021

State vs. Subhash Kumar
FIR no. 56/2021
PS Preet Vihar
U/s 420/120-B/34 IPC

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application moved on behalf of the applicant/accused for grant of interim bail.

Present: Ld. APP for the State.

Sh. Pradeep Teotia, ld. counsel for the applicant/accused.

Heard.

Due to some personal reason, I wish to recuse from passing any order in the aforesaid matter.

Let this application be put up before ld. CMM (East) on today at 2.30 pm for appropriate orders.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021

**State vs. Shahrukh
FIR no. 10444/2020
PS New Ashok Nagar**

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of bail.

Present: Ld. APP for the State.

Sh. Pradeep Kumar, ld. counsel for the
applicant/accused.

Reply not received.

Let B/W in a sum of Rs. 5,000/- be issued against
the SHO concerned, for 11.05.2021.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021**

State vs. Himanshu Jaiswal
FIR no. 32/2021
PS New Ashok Nagar
U/s 379/356/411/34 IPC

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application for releasing the accused on personal bond.

Present: Ld. APP for the State.
Sh. Arvind Saxena, Id. Counsel for the applicant/
accused.

Heard. Perused bail order dated 30.04.2021.

Perusal of the bail order dated 30.04.2021 reveals that vide the said order, the applicant/accused has already been ordered to be released on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.

Hence, no further directions in the matter are required. The application is not maintainable and is hereby dismissed.

Copy be given dasti to the Id. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021

State vs. Vishal Dedha

**E. FIR no. 028011/2020
PS New Ashok Nagar
U/s 379/411 IPC**

**E. FIR no. 32871/2020
PS New Ashok Nagar
U/s 379/411/34 IPC**

**E. FIR no. 011149/2021
PS New Ashok Nagar
U/s 379/411/34 IPC**

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is an application for releasing the accused on personal bond.

Present: Ld. APP for the State.
Sh. Mahesh Chand, ld. Counsel for the applicant/
accused.

Heard. Perused bail orders dated 24.04.2021,
26.04.2021 and 04.05.2021.

Perusal of the aforesaid bail orders reveal that vide the said orders, the applicant/accused has already been ordered to be released on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned.

Hence, no further directions in the aforesaid matters are required. The application is not maintainable and is hereby dismissed.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021

[CC no. _____, STATE VS. SOMESH GUPTA & Anr., FIR no. 58/2021, PS New Ashok Nagar]

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

Fresh challan filed by the IO. It be checked and registered.

Present: Ld. APP for the State.

Both accused are stated to be in J.C.

IO through VC.

File perused.

After going through the material on record, I am of the opinion that there is sufficient material in the final report to prima facie show commission of the offences mentioned in the final report. I therefore take cognizance of the offence/s mentioned in the final report.

Let copy of the charge sheet be supplied to the accused persons through Jail Dak.

List the matter for scrutiny of documents and F/P on 24.05.2021. Issue P/W for the accused persons to produce them through VC for the date fixed.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021

[CC no. _____, STATE VS. TARIKH ALI @
BABU & ORS., FIR no. 190/2021, PS New Ashok Nagar]

10.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

Fresh challan filed by the IO. It be checked and registered.

Present: Ld. APP for the State.

Accused Tarikh Ali is stated to be on court bail.

Accused Lukman is stated to be bound down.

Accused Habibul @ Sanjay and Vikram @ Vishal are stated to be in J.C.

IO through VC.

File perused.

After going through the material on record, I am of the opinion that there is sufficient material in the final report to prima facie show commission of the offences mentioned in the final report. I therefore take cognizance of the offence/s mentioned in the final report.

Let copy of the charge sheet be supplied to the accused persons Habibul and Vikram through Jail Dak.

List the matter for scrutiny of documents and F/P on 24.05.2021. Issue P/W for the accused persons (who are in J.C) to produce them through VC for the date fixed.

(PANKAJ ARORA)
ACMM (EAST)/KKD/10.05.2021